

**GOVERNMENT OF INDIA  
MINISTRY OF HOME AFFAIRS**

**LOK SABHA  
UNSTARRED QUESTION NO. 455.**

**TO BE ANSWERED ON THE 1<sup>ST</sup> DECEMBER, 2015/AGRAHAYANA 10, 1937 (SAKA)**

**PAROLE TO PRISONERS**

**455. SHRI RAGHAV LAKHANPAL:**

**Will the Minister of HOME AFFAIRS be pleased to state:**

- (a) whether the Government has any proposal to formulate a universal policy that covers the entire country and is applicable to all States so that there are unified existing rules and guidelines laid down for granting parole to prisoners convicted of heinous crimes including anti-national activities;**
- (b) if so, the details thereof;**
- (c) whether the States enjoy vast discretionary powers that could lead to misuse in granting parole to prisoners and if so, the details thereof; and**
- (d) whether the Government is aware of any complaints of violation of guidelines by the States in order to provide preferential treatment in granting of parole to prisoners and if so, the action taken in this regard?**

**ANSWER**

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS  
(SHRI HARIBHAI PARATHIBHAI CHAUDHARY)**

**(a) to (d): No, Madam. "Prisons" is a State subject as per entry 4 of List II of the Seventh Schedule to the Constitution of India. Therefore, the administration and management of prisons is primarily the responsibility of the State Governments. The grant of parole (leave) is an executive function, hence exercised by the respective States/UTs. The parole is granted by the respective States/UTs as per their existing Jail manuals and rules notified under their Acts and are decided on merits of each case as per laid down norms.**

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